

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 254/MP/2024**

Subject : Petition under section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the PPA dated 25.07.2013 executed between the Petitioner and the PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as Order dated 14.5.2019 passed in Petition No. 77/MP/2018.

Petitioner : TRN Energy Private Limited

Respondents : UPPCL and 7 others

Date of Hearing : **22.11.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Harish Dudani, Member

Parties Present : Shri Matrugupta Mishra, Advocate, TRNEPL  
Shri Nipun Dave, Advocate, TRNEPL  
Ms. Akansha V. Ingole, Advocate, TRNEPL  
Ms. Puja Priyadarshini, Advocate, UPPCL  
Shri Deeptanshu Chandak, Advocate, UPPCL

**Record of Proceedings**

The case was called out for a virtual hearing.

2. During the hearing on admission, the learned counsel for the Petitioner mainly submitted that the present petition had been filed seeking a refund of the unilateral deduction made by the Respondents, contrary to the findings in the Commission's order dated 14.5.2019 in Petition No. 77/ MP/ 2018. He also prayed that the present petition may be admitted and the Respondents may be directed not to make any further deductions during the pendency of the petition.
3. The learned counsel for the Respondent UPPCL sought time to seek instructions and file its reply thereof in the matter.
4. The Commission, after hearing the parties, directed as under:
  - (a) Admit, issue notice.
  - (b) The Respondents are directed to file their replies on or before **12.12.2024** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **20.12.2024**.



5. The Petition will be listed for hearing on **24.12.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

